

[Sardar Majithia] cannot at the same time continue to pay house rent allowance to such employees.

**REFUSAL BY DELHI ADMINISTRATION
OF OFFER OF T. B. ASSOCIATION TO
CONSTRUCT A HALL.**

Shri Radha Raman (Chandni Chowk): Sir, under Rule 197, I beg to call the attention of the Minister of Health to the following matter of urgent public importance and I request that he may make a statement thereon:—

"Refusal by Delhi Administration of T.B. Association offer to construct a hall for T.B. patient."

The Minister of Health (Shri Kar-markar): Sir, I beg to lay a statement on the Table.

Statement

In November, 1956, the Delhi State Tuberculosis Association informed the Delhi Administration that, by a Resolution, the Association had decided to pay Rs. 1,50,000 to the Delhi Administration for the construction of a hutment-type ward for 150 T.B. patients in the premises of the Silver Jubilee Tuberculosis Hospital, Kingsway, Delhi. This offer was examined by the Delhi Administration in consultation with the Director of Health Services, Delhi, but they could not accept the offer as it stood, because there was no provision in the Delhi State Plan for maintenance of an additional ward of 150 beds in the Silver Jubilee T.B. Hospital, the annual expenditure of which was expected to be over Rs. 2 lakhs. Further, it was felt that the type of ward which could accommodate 150 beds and put up at a cost of only Rs. 1,50,000, would call for correspondingly heavy expenditure in the way of maintenance and annual repairs. In the circumstances, the Delhi Administration regretfully de-

lined the offer. At the same time, they informed the Association through the Director of Health Services, Delhi, in March, 1957 that if the Association had no objection, they would be glad to accept the donation if it could be utilised for the purchase of hospital equipment, etc., for the beds already existing in the T.B. Hospital. No reply has so far been received by the Delhi Administration to this suggestion. However, the Honorary Secretary of the Association informally discussed the matter with the Delhi Administration authorities a few days ago and explained that there was a recently constructed ward which had not been brought into use and if that ward could be suitably named to represent the people's efforts in collecting funds through the T.B. seals' sale, the Association would be willing to make the donation. A formal communication on the subject from the Delhi State T.B. Association is awaited by the Delhi Administration.

**ARREST OF TWO MEMBERS AND
CONVICTION OF A MEMBER**

Mr. Speaker: I have to inform the House that I have received the following telegram dated the 30th May, 1957 from the Judicial Magistrate, Agra:—

"Shri Braj Raj Singh, Member, Lok Sabha, taken in custody under my orders at 4-15 P.M. today, under sections 143/186/228, Indian Penal Code. Formal letter follows."

I have also to inform the House that I have received the following wireless message dated the 30th May, 1957 from the District Magistrate, Etawah:—

"Shri Arjun Singh Bhadauria, Member, Lok Sabha, has been arrested today under sections 447/448/188, I.P.C."

I have also to inform the House that I have received the following wireless message dated the 30th May, 1957 from the District Magistrate, Kanpur:

"I have to inform you that Shri Jagdish Awasthi, Member, Lok Sabha, arrested on the 25th May, 1957, was tried in the court of Shri B. N. Verma, Magistrate, First Class, on an indictment charging him for the contravention of an order under section 144 Cr P.C. promulgated by me and has been sentenced today under section 188 Part (ii) I.P.C. to three months' rigorous imprisonment and rupees five hundred fine or in default one month's simple imprisonment"

NAVY BILL*

The Deputy Minister of Defence (Shri Raghuramiah): I beg to move for leave to introduce a Bill to consolidate and amend the law relating to the government of the Navy.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to consolidate and amend the law relating to the government of the Navy."

The motion was adopted.

Shri Raghuramiah: I introduce the Bill

GENERAL BUDGET—GENERAL DISCUSSION—contd

Mr. Speaker: Now the further consideration of the general discussion on the budget will take place. The hon. Minister will reply to the debate. Mr. T. T. Krishnamachari.

Shri Sampath (Namakkal): May I submit that no representative of the Dravida Munnetra Kazakam has been given an opportunity to take part in the discussion so far. We are only two

here but we represent a very powerful and distinct force in Tamilnad which is playing an important role in the shape of things to come in the Madras politics.

Mr. Speaker: There are five hundred and odd members in this House. I am sorry that I have not been able to provide opportunities to all Members in this House. Some of them have to wait some time longer than those three debates. Therefore, I could not make any exception so far as these hon. Members are concerned. Now the hon. Minister will reply to the debate.

The Minister of Finance (Shri T. T. Krishnamachari): Mr. Speaker, the debate took more than three days, including today the fourth day and 46 Members, apart from the Prime Minister and my young colleague have participated in the debate and have spoken for more than sixteen hours. It will, therefore, be almost impossible for me to meet all the points that have been raised by all these hon. Members. I have to confine myself perforce to deal with some of the important points that have been raised by hon. Members. I should also like to express my gratification for the fact that the debate has, barring a few exceptions—as they always exist—been conducted in a very high level in spite of the fact that hon. Members might have been exercised because of the sweeping nature of the taxation proposals and it might have been mistaken that because they were of a sweeping nature, they were equally rigorous. Notwithstanding, there has been an atmosphere in the House of an attempt to understand the difficulties of Government. For that I am very grateful.

The pride of place in regard to the discussion that has taken place must undoubtedly go to the initial speech made by the Leader of the Communist Group. I do not exactly place what the hon. Member was really driving at. I am not going to refer to the

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